

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
O.A.NO.1172 of 1995.

Dated: 11.10.95.

Between

1. A.Shyamala.
2. Y.Ella Reddy.
3. Kum. P. BUMa.
4. N.Yadagiri Reddy

...

Applicants

And

1. The Chief Postmaster General, A.P.Circle, Hyderabad.
2. The Post Master General, Hyderabad Region, Hyderabad.
3. The Senior Superintendent of Post Offices, Hyderabad City, Division Hyderabad.
4. The Superintendent of Post Offices, Mahaboobnagar, Division, Mahaboobnagar.

...

Respondents

Counsel for the Applicants

: Sri. K.Vasudeva Reddy

Counsel for the Respondents

: Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B. Gorthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Chief Postmaster General, A.P.Circle, Hyderabad-I.
2. The Post Master General, Hyderabad Region, Hyderabad.
3. The Senior Superintendent of Post Offices, Hyderabad City, Division, Hyderabad.
4. The Superintendent of Post Office, Mehaboobnagar Division, Mehaboobnagar.
5. One copy to Sri. K.Vasudeva Reddy, 4-2-614, Near Tarakarama Theatre, Beside Mahankali Temple, Ramkote, Hyd-195.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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-2-

O.A.No.1172/95

Date of Order: 11.10.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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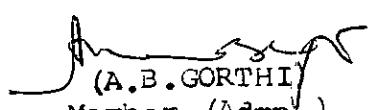
The applicants were initially recruited as Reserve Trained Pool Postal Assistants (RTP PAs). They worked as such for more than 8 hours a day and more than 240 days in a year till they were regularised subsequently. Their prayer in this OA is for a direction to the respondents to give them Productivity Linked Bonus (P.L.Bonus) for the period that they worked as RTP PAs.

2. Similarly situated several employees approached the Tribunal and were given relief accordingly this OA, also disposed of at the admission stage itself after hearing Mr. K. Vasudeva Reddy, learned counsel for the applicant and Mr. N. R. Devraj, learned standing counsel for the respondents, *with a direction to the respondents to pay PL Bonus to the applicants provided* (a) The applicants had put in service as RTP Postal Assistants for minimum 240 days in each year ending 31st March.

(b) The amount of PL Bonus would be based on the average monthly emoluments of the applicants determined by dividing the total emoluments for each accounting year of eligibility by 12.

(c) The payment of PL Bonus will be subject to the conditions of the scheme governing such payment.

3. The respondents should comply with the above directions within a period of three months from the date of communication of this order. No costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 11th October, 1995

(Dictated in Open Court)


Dr. Registrar (B)

sd

cmto

TYPED BY

DA 1172/95
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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 11/10/ 1995.

M.A./R.A./C.A.NO.

IN

1172/95

O.A.NO.

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

No Spare Copy

8

